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CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. MA 551 of 98 (DA 511 of 91)

Present: Hon'ble Mr.D.Purkayastha, Judicial Member
Hon'ble Mr.B.P.Singh, Administrative Member

DR. N.C.S.REDDY

VS

UNION OF INDIA & ORS.

For the applicant : Mr.Samir Ghosh, counsel Mr.S.Bhattacharyya, counsel

For the respondents: Ms.U. Bhattacharyya, counsel

Heard on : 10.12.98

Order on : 10.12.98

ORDER

D.Purkayastha, J.M.

The applicant filed this application for an interim order directing the respondents to consider the applicant's candidature in respect of his age for selection to the post of Medical Officer in farakka Barrage Project against serial No. 12 of UPSC advertisement No.21 without prejudice to the outcome of the OA 511 of 91. According to the applicant he was appointed on an ad-hoc basis without having a selection from UPSC since at that time there was no Recruitment Rules. According to the applicant he is apprehending that his case may not be considered by the respondents on the ground of over-age. Though he has rendered service in the department for more than 18 years on ad-hoc basis of the received a copy of the application on 4.12.98 and she did not get any instruction from the respondents in this regard. So she sought for time to file reply and till filing reply the order of injunction should not be granted.

and we find that the respondents can be directed to consider the candidature of the applicant for the selection, for the post of Medical Officer in Farakka Barrage Project as prayed for subject to decision of this Tribunal. The respondents are directed to allow him to appear in the interview board as and when it is fixed if the matter is not dealt with by the Tribunal in the meantime. MA is therefore disposed of.

(B.P.SINGH)
ME BER (A)

(D.PURKAY AS THA)
MEMBER (J)

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